

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 421

IA/6117/ND/2023 in IB/1122/ND/2020

IN THE MATTER OF:

Kaliber Associates Pvt. Ltd

...

Applicant

Versus

J. R. Modi Associates Ltd.

...

Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 01.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,

HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent : Mr. Uday Pratap Singh, Ms. Vaishnavi Prakash, Advs

HYBRID HEARING (PHYSICAL & VC)

ORDER

At the end, Learned Counsel for the Corporate Debtor has mentioned the matter. Learned Counsel for the Applicant in IA/6117/ND/2023 (Corporate Debtor in main petition i.e. IB/1122/ND/2020) has submitted that IA/6117/ND/2023 has been filed under Rule 11 of NCLT Rules, 2016 inter alia seeking to place an order dated 05.10.2023 passed by Hon'ble NCLAT in Company Appeal (AT) (INS.) No. 584 of 2023. Learned Counsel for the respondent requests to list this matter on priority basis. Request is allowed. Let this matter be posted to **08.05.2024**.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)